

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1425 of 2009

[Arising out of Order-in-Original No. 26/LDH/08 dated 30.12.2008 passed by the Commissioner of Central Excise, Ludhiana]

**Commissioner of Central Excise,Appellant
Ludhiana**

Central Excise House, F Block,
Rishi Nagar, Ludhiana
Punjab

VERSUS

Dev Sons

.....Respondent

APPEARANCE:

Shri Ravindra Singh Bhati, Shri Anurag Kumar and
Shri Narinder Singh, Authorised Representatives for the Appellant
None for the respondents

CORAM:

HON'BLE SH. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE SH. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 19.03.2024
DATE OF DECISION: 22.03.2024

Order

The appeal is disposed of. For order, see Order of date passed
in Excise Appeal no. 1242 of 2009.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**